

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
**06-03-2023 AT 04:45 PM THROUGH VIDEO CONFERENCE**

**IA (IBC) 567/2021, IA (IBC) 1046, 1047, 1048/2022 &  
IA (IBC) 45 & 386/2023 in Company Petition IB/205/2021**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**VS**

India Power Corporation Ltd

**...Corporate Debtor**

**C O R A M :-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
DR. BINOD KUMAR SINHA HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Senior Counsel Shri. Vivek Reddy for the Financial Creditor and Ld. Counsel Shri. Anirban Bhattacharya for the Corporate Debtor are present through video conference.

We have heard the Ld. Senior Counsel for the Financial Creditor. The submissions on behalf of the Financial Creditor are concluded however, with liberty to make rejoinder submissions.

At request of the Ld. Counsel for the Corporate Debtor, matter adjourned to 23.03.2023 at 4.45PM for hearing the Corporate Debtor.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**